

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 2523 of 2014

08/29.06.2020 Heard learned counsel for the parties through V.C.

2. Pursuant to the order dated 01.06.2020, time was granted to the Union of India to file their counter affidavit.

However, no counter affidavit has been filed till date.

3. By way of last chance this case is adjourned for filing counter affidavit.

4. Put up this case on **15.07.2020**.

5. Let a copy of this order be communicated through electronic device to the Assistant Solicitor General of India.

(Deepak Roshan, J.)

Pramanik/